

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Company Appeal (AT) (Ins.) No. 678 of 2023

IN THE MATTER OF:

Aditya Bawa

....Appellant

Vs.

Erbe Medical India Pvt. Ltd. & Anr.

....Respondents

Present:

For Appellant:

For Respondents: Appearance not marked

O R D E R

12.07.2023: Learned Counsel for the Appellant prays that appellant be permitted to withdraw the appeal to enable the appellant to take reports of Section 12A process.

Prayer is allowed. Appeal is dismissed as withdrawn.

**[Justice Ashok Bhushan]
Chairperson**

**[Mr. Barun Mitra]
Member (Technical)**

sa/nn